GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER AND SANITATION

RAJYA SABHA
UNSTARRED QUESTION NO. 874
ANSWERED ON 28/07/2025

CORRUPTION IN THE NAL SE JAL YOJANA IN GUJARAT

874 # SHRI SHAKTISINH GOHIL:

Will the Minister of JAL SHAKTI be pleased to state:

(a) the districts of Gujarat where memoranda or applications were given to the collector against the ongoing corruption in the Nal se Jal Yojana in 2025;

(b) person/authority investigating these complaints of corruption in the Nal se Jal Yojana; and

(c) the details of the findings of investigation?

ANSWER

MINISTER OF STATE FOR JAL SHAKTI
(SHRI V. SOMANNA)

(a) to (c) Since August, 2019, to make provision of potable tap water supply to every rural household of the country *inter alia* including the State of Gujarat, Government of India is implementing centrally sponsored programme Jal Jeevan Mission (JJM) in partnership with States/ UTs.

Drinking Water being a State subject, it is States, who plan, design, approve and implement drinking water supply schemes. Government of India supplements the efforts of the States by providing technical and financial assistance. As such, handling of grievances/ complaints etc. are vested with respective State and are handled/ disposed at State/ UT level. Accordingly, complaints on irregularities / corruption/ grievances received so far have been forwarded to the respective State Government for taking necessary action.

State of Gujarat has informed that a case of irregularities in Mahisagar District, including discrepancies in pipe invoices, fake invoices, and fraudulent payments for certain components, has been reported. It has been further informed that following a departmental investigation, the matter has now been referred to CID for further investigation.

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